

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLD. BENCH,
ALLAHABAD

DATED : ALLD. ON THIS

16th DAY OF APRIL, 1998CORAM : HON'BLE MR. S. DAYAL, MEMBER (A)
HON'BLE MR. S. L. JAIN, MEMBER (J)ORIGINAL APPLICATION NO. 834 OF 1992
ALONGWITH
CC NO. 443/93 IN O.A. 834/92Vinod Kumar S/o Shri Sarju Prasad,
Aged about 30 years, R/o 7, Muir Road,
Allahabad, a Casual Labour.

.... Applicant.

C / A :- Shri O.P. Gupta, Advocate

Versus

- (1) Asstt. Engineer, Northern Railway, Mirzapur.
- (2) Divisional Railway Manager, Northern Railway,
D.R.M. Office, Allahabad.
- (3) Union of India through General Manager,
Northern Railway, Baroda House, New Delhi.

.... Respondents

C / R :- Shri A.K. Gaur

O R D E R (ORAL)
(By Hon'ble Mr. S. Dayal, Member (A))

This is an application filed under Section 19 of Administrative Tribunal's Act, 1985 in which a prayer has been made that the respondents be punished for Contempt of an Order dated 18.01.93 passed in O.A. No. 834 of 1992 to the effect that the applicant should be re-instated and taken back on duty within a period of two months.

2. Notices were issued to the respondents and C.A. was filed by them. No R.A. was filed in this case.

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3. ~~T~~ when the case came up, the learned counsel for the applicant made statement at ~~bar~~ that all the reliefs claimed by the applicant in the O.A. have been allowed by the respondents and as such he prayed for the dismissal of the O.A. as having become infructuous. That order has been passed in the case of main O.A. Hence, the case of Contempt does not survive. The notices issued to the respondents are discharged. The case is consigned to the records.

S. (S) —
MEMBER (J)

S.
MEMBER (A)

/rsd/